

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1392/95.

Dt. of Decision : 19-03-98.

S.Boddu

.. Applicant.

Vs

1. The Sr.Divl. Engineer L (1)
SE Railway, Waltair.

.. Respondent.

Counsel for the applicant : Mr.S.Boddu, Party-in-person

Counsel for the respondent : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

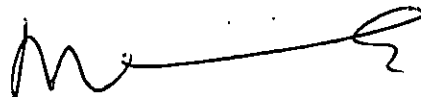
ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

None for the applicant. Heard Mr.N.R.Devaraj, learned counsel for the respondent..

2. On 5-3-98 we adjourned this OA to enable the applicant to appear before us as he has not been represented by any counsel

3. To-day the case called at 3.35 P.M. The applicant is absent. Hence the OA is dismissed for default. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 19th March, 1998.
(Dictated in the Open Court)

DA.1392/95.

Copy to:-

1. The Sr. Divisional Engineer L (1), South Easter Railway, Waltair.
2. One copy to Mr. S.Boddu, P-In-P, Plot No.213, Vuda Colony, Babametta, Vizianagara-535 002 A.P.
3. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
4. One copy to BSDP M(J), CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

SRR

24/98
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 19/3/98

ORDER/JUDGMENT

~~M.A./R.A/C.A.NO.~~

in

O.A.NO. 1392/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

